

(4) भारतीय पुनर्वासि परिषद् विधेयक, 1991

(5) पटसन निर्माण विकास परिषद् (संशोधन) विधेयक, 1991

(6) असम विनियोग विधेयक, 1991

(7) विनियोग (स 0 4) विधेयक, 1991

(8) जम्मू और कश्मीर विनियोग विधेयक, 1991

(9) भारतीय रिजर्व बैंक (संशोधन) विधेयक, 1991

(10) कर धान विधिया (संशोधन) विधेयक, 1991

(11) ससद मे विपक्षी नेता वेतन और भत्ता (संशोधन) विधेयक, 1991

THE VICE-CHAIRMAN. (SHRI M. A. BABY): Now, Private Members' business—Resolutions.

SHRI SURESH KALMADI (Maharashtra): Sir, the Minister for Civil Aviation is not here on a major thing like this. How can I move my Resolution?

SHRI V. NARAYANASAMY: (Pondicherry): Where is he? Who is going to reply?

SHRI SURESH KALMADI. When the Ministers are not here, how will you run the Government?.. (Interruptions)...

SHRI GOPALSINH G SOLANKI (Gujarat): Sir...

THE VICE-CHAIRMAN (SHRI M. A. BABY): What is the matter?.. (Interruptions)... I hope the Government will come out with their position.

SHRI SURESH KALMADI: Mr. Kamal Morarka is sitting there and he can always say.. (Interruptions)...

SHRI V. NARAYANASAMY: Even the Leader of the House is here. .. (Interruptions)...

THE LEADER OF THE HOUSE (SHRI YASHWANT SINHA): Sir, we are all here and we will take note of all the

points made by the Members. The Civil Aviation Minister, unfortunately, is not well, but despite his illness we have asked him to come. He will be joining us shortly. .. (Interruptions) .. All of us. Collective responsibility is total responsibility .. (Interruptions)...

RE. QUESTION OF PRIVILEGE

SHRI GOPALSINH G SOLANKI (Gujarat): Mr. Vice-Chairman, Sir, on the 29th of November, four teachers of a school and a tailor were killed in Godhra. The Chief Minister of Gujarat was to visit Godhra town on the 20th of November 1990 and he promised to visit the near and dear relatives of the dead people at that time.

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Sir, on a point of order. Sir, on a Private Members' day it is the privilege of the Private Members that during the period 2.30 p.m. to 5.00 p.m., no other business should come and nothing else should be allowed. Then, why are you permitting him? (Interruptions) ...

SHRI SURESH KALMADI (Maharashtra): He can raise the issue at five o'clock.

SHRI VITHALRAO MADHAVRAO JADHAV: Yes, Sir.. (Interruptions)...

SHRI GOPALSINH G. SOLANKI (Gujarat): Sir, on that date I was present there. Not only that, I requested the Chief Minister to pay a visit here. Meanwhile he asked us to go there in advance along with the leading citizens of the town. We went there and were with the people who had already gathered there. Then, the Special I. G. of Police Shri P. K. Datta, all of a sudden came there before the Chief Minister arrived there and immediately, without any cause, opened lathi charge and started hitting people who had gathered there and were waiting for the Chief Minister's arrival there. I approached him and asked him why he was doing it because it was unwarranted. He told me that he did not consider the status of an MP or the presence of an MP and asked me to go away or, otherwise, would beat

[Shri Gopal Singh G. Solanki]

me and kill me also. I gave all that in writing to almost all the concerned authorities.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Okay, please sit down.

SHRI GOPALSINH G SOLANKI: So, Sir, I submit to the honourable House to take action against him.

THE VICE-CHAIRMAN (SHRI M. A. BABY): It is a very serious matter. The honourable Member has said that he has been threatened, that he would be killed and all that. I hope there would not be any two opinions in this House that the privileges of an honourable Member should not be threatened and degraded like this. I hope the Government will take due note of it. The honourable Minister of Parliamentary Affairs is also present here.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): Sir, I have taken note of it, and the Government will take appropriate action.

SHRI S. B. CHAVAN (Maharashtra): Are you going to make a statement on this or not? It is a question of privilege of a Member of the House. You have to make a statement on the floor of the House as to what action has been taken.

THE VICE-CHAIRMAN (SHRI M. A. BABY): I hope the Government will collect the information.

SHRI S. B. CHAVAN: Appropriate action does not necessarily mean that they have to make a statement here.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): So far as the statement is concerned, I cannot commit it just now.

SHRI S. B. CHAVAN: You have to inquire from them get the details and thereafter make a statement.

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): That the Government will do

SHRI DINESHBHAI TRIVEDI (Gujarat): The hon. Member should be given some protection or he meanwhile.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Definitely. That, I think the Government will take care of.

Resolution Re Modernising Indian Airports

SHRI SURESH KALMADI (Maharashtra): Sir, I move the following Resolution:

"Having regard to the fact that—

- Several airlines have complained of the inadequacy of navigational and landing aids at Indian Airports;
- instrumental landing system category II provided at Delhi Airport meant for bad weather and poor visibility conditions has not been made operational; and
- modernisation plans drawn up many years ago for Delhi, Bombay and other airports have not so far been implemented;

this House urges upon Government to take immediate steps to modernise Indian airports to match the superior technology of modern planes so as to obviate chances of any mishaps."

Sir, I am happy that the Civil Aviation Minister, in spite of being sick, not being well, has come here when this important Resolution is being moved in public interest.

Well, usually, we discuss civil aviation matters only after an air crash takes place. The discussion is more sound than light, and we hardly get the time to assess the situation of the navigational aids and safety aids in a cool and proper manner. Hence, through this Resolution, I would try to highlight the problems facing civil aviation.

I would start off with complimenting the Civil Aviation Minister for as soon as he took over he got the Airbus A-320 to fly again. A grave injustice was done to the aircraft itself. The nation